

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.213  
**CP(IB)/ 142(AHM)2021**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Union Bank of india  
V/s  
Navin Kumar Tayal  
(Corporate Guarantor)

.....**Applicant**

.....**Respondent**

**Order delivered on 08/12/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None  
For the Respondent : Mr. Harmish Shah, Adv.

**ORDER**

Ld. Counsel for the applicant submitted that liquidation process against the Corporate Debtor is pending before NCLT Ahmedabad Bench, Court No.1. We direct the applicant to take necessary steps to transfer this matter before Court No.1. Registrar is directed to do needful immediately on such transfer application.

List for further consideration on 19.12.2023

Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**